

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 112
(IB)-274(PB)/2019

IN THE MATTER OF:

Central Bank of India
Vs.

M/s. R.S Ingot and Billet Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,2016(CIRP)

Order delivered on 14.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

Mr. Sanjay Bajaj, Mr. Rajat Prakash, Advs. for CoC

Mr. Vinod Chaurasia for RP, Shравan Bishnoi RP

ORDER

List on 05.01.2021.

Sdl-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sdl-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)